

ITEM NO.1

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application Nos.2362-2370/2019

In

Criminal Appeal Nos.254-262/2012

IMTIYAZ AHMAD

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 01-12-2021 These applications were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE VIKRAM NATH

Ms. Vibha Datta Makhija, Sr. Adv. (A.C.)
Mr. Praveen Gaur, Adv.
Mr. Karan Mangain, Adv.
Ms. Shaiyra Khanna, Adv.

For Petitioner(s)

By Courts Motion, AOR

Mr. Ajay Kumar Singh, AOR

For Respondent(s)

Mr. K.M. Nataraj, ASG
Mr. Wasim A Qadri, Sr. Adv.
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Mr. T.A. Khan, Adv.
Mr. Raj Bahadur Yadav, Adv.
Mr. Anmol chandan, Adv.
Mr. Sughosh Subramanyam, Adv.
Mr. Adit Khorana, Adv.
Mr. Arvind Kumar Sharma, AOR

State of UP

Mr. S.R. Singh, Sr. Adv.
Mr. Pradeep Misra, AOR

Mr. Suraj Singh, Adv.
Mr. Bhuwan Chandra, Adv.

Ms. Charu Mathur, AOR

Mr. T.G. Narayanan Nair, AOR
Ms. Priya Balakrishnan, Adv.

HC of Jharkhand Mr. Krishnanand Pandeya, AOR
Mr. Ravish Singh, Adv.
Ms. Akansha Singh, Adv.
Mr. Vivek Kumar Singh, Adv.

HC of Bombay Mr. Sandeep Sudhakar Deshmukh, AOR

HC of Gujarat Mr. Nikhil Goel, AOR
Ms. Naveen Goel, Adv.
Mr. Vinay Mathew, Adv.

HC of Sikkim Mr. Avneesh Arputham, Adv.
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Mr. Annam D.N. Rao, AOR

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State of AP Mr. Mahfooz Ahsan Nazki, AOR
Mr. Polanki gowtham, Adv.
Mr. Shaik Mohamad Haneef, Adv.
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Mr. K.V. Girish Chowdary, Adv.
Mr. Arvind Anand, Adv.

Mr. Anil Kumar, Adv.
Mr. Kamal Mohan Gupta, AOR

Mr. V. Shyamohan, AOR

M/s. Parekh & Co., AOR

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State of Jharkhand	Mr. Tapesk Kumar Singh, AAG Ms. Pragya Baghel, Adv. Ms. Tulika Mukherjee, AOR Ms. Ekta Bharti, Adv.
State of Uttarakhand	Mr. Jatinder Kumar Bhatia, AOR Mr. Ashutosh Kumar Sharma, Adv. Mr. T.V. Ratnam, AOR
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	Mr. Siddharth Thakur, Adv.
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HC of Rajasthan	Mr. Mukul Kumar, AOR
HC of Delhi	Mr. A.D.N. Rao, Adv. Mr. A. Venkatesh, Adv. Ananya Khandelwal, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Ms Vibha Datta Makhija, *Amicus Curiae*, has submitted two comprehensive notes following the report of the Committee which was headed by Hon'ble Mr Justice A K Sikri, former Judge of the Supreme Court. The *Amicus Curiae* has assisted us by navigating through the notes prepared by her and the underlying material.
- 2 During the course of the hearing, various suggestions have come up before the Court in regard to adopting suitable modalities for attending to the infrastructural needs of the Judiciary.
- 3 At this stage, Mr K M Nataraj, Additional Solicitor General, has fairly submitted that he would require a little time in order to facilitate a deliberation on various aspects of the suggestions which have been exchanged in the course of the dialogue which took place during the course of the hearing.

- 4 We accede to the request of the ASG and grant three weeks' time to enable him to respond to the Court with the line of thinking of the Union Government on the issue.
- 5 List the Miscellaneous Applications on 19 January 2022 on the top of the Board.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER